

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3854
ANSWERED ON:19.04.2005
HAPHAZARD SIGN BOARD IN CHANDIGARH
Bansal Shri Pawan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether UT Chandigarh has a law to regulate advertising to check putting up of haphazard sign boards;
- (b) if so, whether any action has been taken thereunder, otherwise than during the election period; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a): Yes, Sir. The advertisements in Chandigarh are regulated under the Chandigarh Advertisement Control Order, 1954.

(b): Yes, Sir. Action has been taken from time to time for removal of illegal hoardings in Chandigarh.

(c): Major drives for removal of illegal hoardings were undertaken in June-July 2003; August, 2004 and February, 2005 when illegal hoardings were removed from the markets of Sectors 7, 8, 26, Madhya Marg and markets of Sector 17E; markets of Sectors 18 and 22 and markets of Sectors 20, 22, 34 and 35 respectively. A drive to issue notices is also under way in respect of Sectors 7, 8, 9, 10, 15, 18, 19, 23, 24, 30 and Manimajra. Rest of the city sectors are also proposed to be covered in the current on going drive.